

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 803/2016
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

SH. R.VARADHARAJAN
Hon'ble Member (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE PRINCIPAL BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 25.04.2017

NAME OF THE COMPANY: Parkland Meadows & Hospitality Ltd. V/s Nile Buildtech Pvt. Ltd.

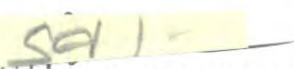
SECTION OF THE COMPANIES ACT: 433(e),434(1)(a)&(2),439

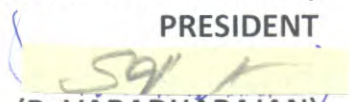
S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	MR. KAISHWENDU DATTA,	Adv	} For Petitioner Prachi Johri	
2.	Ms PRACHI JOHRI,	Adv		
3.	MR. SHANTANU PARASHAR,	Adv		

ORDER

In compliance of the provisions of the Insolvency & Bankruptcy (Transfer of pending proceedings) Rules, 2016, compliance affidavit has been filed. However, a copy of the petition along with compliance affidavit complete in all respects is required to be served in terms of Rule 4 (3) of the Insolvency & Bankruptcy (Adjudicating Rules), 2016. The application at this stage is not complete.

Let the needful be done within one week and proof of service be filed before the Registrar. The Registrar shall satisfy himself thereafter. After the paper book is complete in all respects, he shall certify same and place the petition before the Bench for further consideration.


CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
25.4.2017